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Karnataka Land Reforms (Amendment) Act, 2015 33 OF 2015

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Karnataka Land Reforms (Amendment) Act, 2015

33 OF 2015

An Act further to amend the Karnataka Land Reforms Act, 1961.

Whereas it is expedient further to amend the Karnataka Land Reforms Act, 1961 (Karnataka Act 10 of 1962) for the purposes hereinafter appearing.

Be it enacted by the Karnataka State Legislature in the sixty sixth year of the Republic of India, as follows:-

1. Short title and commencement :-

(1) This Act may be called the Karnataka Land Reforms (Amendment) Act, 2015. (2) It shall come into force at once.

2. Amendment of section 79A:-

In the Karnataka Land Reforms Act, 1961 (Karnataka Act 10 of 1962) (hereinafter referred to as the principal Act), in section 79A,(i) in sub-section (1),-

- (a) for the words and figures, "Land Reforms (Amendment) Act, 1995," the words and figures, "Land Reforms (Amendment) Act, 2015" shall be substituted: and
- (b) for the words "two lakhs" the words, "twenty five lakhs "shall be substituted. (ii) in sub-section (2), for the words "rupees two lakhs" wherever they occur, the words "rupees twenty five lakhs" shall be substituted.

3. Amendment of section 80 :-

In section 80 of the principal Act, in the proviso for the words "Assistant Commissioner" occurring in two places, the words "the Deputy Commissioner" shall respectively be substituted"

4. Amendment of section 109 :-

In section 109 of the principal Act,

- (1) in sub-section (1),-
- (a) in clause (i), for the words "twenty units" the words "forty units" shall be substituted.
- (b) in clause (ii), for the words "four units", the words "eight units" shall be substituted.
- (c) in clause (iii) for the words "one unit" the words "two units" shall be substituted.
- (d) in clause (iv), for the words "ten units", the words "twenty units" shall be substituted.
- (e) in clause (v), for the words "twenty units" the words "forty units" shall be substituted.
- (f) in the proviso,-
- (i) in clause (i), for the words "ten units" the words "twenty units" shall be substituted.
- (ii) in clause (ii), for the words "two units" the words "four units" shall be substituted.
- (iii) in clause (iii), for the words "one fourth of a unit", the words and figures "half of a unit (2.22 acre)" shall be substituted.
- (iv) in clause (iv) for the words "ten units" the words "twenty units" shall be substituted.
- (v) in clause (v), for the words "ten units" the words "twenty units" shall be substituted.